

14.02 hrs.

PAPERS LAID ON THE TABLE

[English]

Statement re: Review on and Annual Report of Tyre Corporation of India Ltd., Calcutta for 1987-88 and a statement showing reasons for delay in laying these papers.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

(i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1987-88.

(ii) Annual Report of the Tyre Corporation of India Limited, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library - See No. LT-7592/89]

Detailed Demands for Grants (Ministry of energy) for 1989-90

THE MINISTER OF ENERGY (SHRI VASANT. SATHE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1989-90.

[Placed in Library. See No. LT-7593/89]

Annual Report etc. of and Review on ONGC and its Subsidiary Hydrocarbons India Ltd., New Delhi for 1987-88

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): On behalf of Shri Brahm Dutt, I beg to lay on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1987-88 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi, for the year 1987-88 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1987-88 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi for the year 1987-88. [Placed in Library. See No. LT-7594/89]

Review on and Annual Report of Rural Electrification Corporation Limited, New Delhi for 1987-88, National Hydroelectric Power Corporation Limited, New Delhi, for 1987-88 and two statement re: delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Kalpnath Rai, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1987-88.

(ii) Annual Report of the Rural electrification Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7595/89]

(b) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1987-88.

(iii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7596/89]

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7595 and 7596/89]

Notification under Industries (Development and Regulation) Act and MRTP, Act Annual Report of and Statement re: Review on Central Machine Tool Institute, for 1987-88, Annual Report on working of Administrative of the Companies Act-for period ending 31.3.88 and Half yearly Report of Coir Board, Cochin, for period 14.88 to 30.9.88

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to

lay on the Table:—

- (1) A copy of the Notification No. S.O. 324 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta upto 31st March, 1989 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

- (2) A copy of the Notification No. S.O. 325 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore upto 31st March, 1989 under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-7597/89]

- (3) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 86 (E) in Gazette of India dated the 7th February, 1989 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1966.

[Placed in Library. See No. LT-7598/89]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1987-88 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1987-88.

[Placed in Library. See No. LT-7599/89]

- (5) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1988 under section 638 of the said Act.

[Placed in Library. See No. LT-7600/89]

- (6) A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Cochin, for the period from 1st April, 1988 to 30th September, 1988, under section 19 of the Coir Industry Act, 1953.

[Placed in Library See No. LT-7601/89]

14.04 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Demand for reviewing Finance Ministry's direction to States for withdrawal of Central subsidy for setting up industries in the 'no industry' districts**

[Translation]

SHRI BHISHMA DEV DUBE (Banda): Mr. Deputy Speaker, Sir, there was a provision to provide 25 per cent central subsidy for the undeveloped and no industry districts in U.P. under which a number of industries were set up by small entrepreneurs in such

districts but now an administrative order has been issued by the Finance Ministry of State Government for withdrawal of this Central subsidy in respect of about two dozen such industries. This is also mentioned in the order that a subsidy which has been sanctioned but has not yet been disbursed be deemed as cancelled. Thus hundreds of industries in no industry districts have been affected by this order and are now on the verge of their closure.

Therefore, it is requested to the Government to withdraw such order and make a review of the cases in which subsidy has been sanctioned and thus provide relief to the industries facing financial crisis. (*Interruptions*)

[English]

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): Sir, I am on a point of order...(*Interruptions*)

MR. DEPUTY SPEAKER: No point of order on Matters under Rule 377.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You meet the Speaker. It is the Speaker's ruling. I cannot reopen it.

- (ii) **Demand for effective steps to check harassment of the public by taxi and scooter-rickshaw drivers at the New Delhi Railway Station**

[Translation]

SHRI GANGA RAM (Firozabad): Mr. Deputy Speaker, Sir, it has been found that transport arrangements are not satisfactory at the New Delhi Railway Station. People have to face a number of difficulties and inconvenience when they come out of the station as a lot of harassment is caused to them by taxi and scooter-rickshaw drivers. They are never ready to go a short distance. The difficulties and inconvenience faced by